

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 5234  
ANSWERED ON 24/03/2026**

**PROVISION FOR EXTENDING WORKDAYS UNDER MGNREGS**

**5234. Dr. Kadiyam Kavya:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the provision for extending employment up to 125 days under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been implemented in Warangal district of Telangana;**
- (b) if so, the number of households that have availed more than 100 days of employment during the last two financial years;**
- (c) the details and current status of water conservation, farm pond, check dam, irrigation and groundwater recharge works undertaken under MGNREGS in Warangal during the said period, along with their current status; and**
- (d) the funds allocated, released and utilised under MGNREGS in Warangal district during the last two financial years, along with details of any pending wage liabilities?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)**

**(a) & (b): The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.**

**The Ministry mandates the provision of an additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.**

**In addition to this, there is a provision for providing up to an additional 50 days of wage employment in a financial year in drought/natural calamity-affected notified rural areas. Further, as per Section 3(4) of the Act, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.**

**Here it is stated that Mahatma Gandhi NREGS is being implemented in Rural areas of all districts of Telangana, including Warangal. Number of households who have availed more than 100 days of employment under Mahatma Gandhi NREGS during the last two financial years is given below:**

<b>Financial Year</b>	<b>Warangal district</b>	<b>Telangana</b>	<b>National</b>
<b>2023-24</b>	<b>42</b>	<b>5902</b>	<b>1077771</b>
<b>2024-25</b>	<b>29</b>	<b>5969</b>	<b>1283317</b>

**As per NREGASoft**

**Here it is also stated that in December 2025, Parliament has passed the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB GRAM-G) Act, 2025. This Act, which will replace the Mahatma Gandhi NREGA, 2005, aims to provide 125 days of unskilled wage employment in rural areas of States/UTs. However implementation of the Act yet to commence.**

**(c): As mentioned in Para 4(1) of the Schedule I of Mahatma Gandhi NREG Act 2005, the following water related works are permissible.**

- i. Water Conservation and water harvesting structures to augment and improve ground water like underground dykes, earthen dams, stop dams, check dams and roof top rain water harvesting structures in Government or Panchayat buildings with special focus on recharging ground water including drinking water sources;**
- ii. watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in comprehensive treatment of a watershed;**
- iii. Micro and minor irrigation works and creation, renovation and maintenance of irrigation canal and drains;**
- iv. Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies and conservation of old step well/baolis are permissible activities.**

**Apart from the above there are some other water related works are also being taken up under the Scheme in the individual beneficiary land and disaster management.**

**Details of water related works in Warangal district of Telangana under Mahatma Gandhi NREGS during the last two financial years is given below:**

<b>Financia Year</b>	<b>Number of Water Related works</b>		<b>Expenditure on Water Related works [In. Lakhs]</b>
	<b>Ongoing</b>	<b>Completed</b>	
<b>2023-24</b>	<b>3175</b>	<b>2487</b>	<b>2311.36</b>
<b>2024-25</b>	<b>2173</b>	<b>2112</b>	<b>4219.21</b>

**(d): Under the scheme, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through the Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State West Bengal).**

**Under Mahatma Gandhi NREGS as on 18.03.2026, an amount of Rs. 327.81 crore is pending liability for the wage component in case of State of Telangana.**

**Under the Scheme, amounts of Rs. 1785.29 crore and Rs. 2782.79 crore have been released to Telangana towards the wage component for the financial years 2023–24 and 2024–25, respectively.**

**Under the Scheme, in the current financial year 2025-26 (as on 18.03.2026), an amount of Rs. 1754.39 crore has been released to Telangana for the wage component. As Sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis.**

**Details of total expenditure in Warangal district of Telangana under Mahatma Gandhi NREGS during the last two financial years are given below:**

<b>Financial Year</b>	<b>Total Expenditure (Rs. in Lakhs.)</b>
<b>2023-24</b>	<b>7,343.82</b>
<b>2024-25</b>	<b>9,799.17</b>

**As per NREGASoft**

**Here it is also stated that no direct release of fund from Central Government to districts are done under the scheme.**

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